

Ganesh, Vishwanath Pratap Singh and Buta Singh". 12. 20 hrs.

MR. SPEAKER: The question is:

MATTER UNDER RULE 377

"That this House do appoint Sarvashri C. Subramaniam, Satpal Kapur, Sudhakar Pandey and Dalip Singh to the Select Committee on the Bill to consolidate and amend the law relating to the levy of tax on the sale of goods in the Union Territory of Delhi in the vacancies caused by the resignation of Sarva-Shri Y. B. Chavan, K. R. Ganesh, Vishwanath Pratap Singh and Buta Singh".

The motion was adopted.

12.19 hrs.

TAXATION LAWS (AMENDMENT) BILL

APPOINTMENT OF MEMBERS TO SELECT COMMITTEE

SHRI N. K. P. SALVE (Betul): I move:

"That this House do appoint Shri Chintamani Panigrahi to the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 in the vacancy caused by the resignation of Shri K. R. Ganesh"

MR. SPEAKER: The question is:

"That this House do appoint Shri Chintamani Panigrahi to the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 in the vacancy caused by the resignation of Shri K. R. Ganesh".

The motion was adopted.

DELAY IN IMPLEMENTATION OF THE
AWARD re: REINSTATEMENT OF EM-
PLOYEES OF HINDUSTAN ANTIBIOTICS
LTD.

SHRIMATI PARVATHI KRISHNAN
(Coimbatore): Under Rule 377 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I wish to raise the following matter of urgent public importance: the abnormal delay in the implementation of the award given by the Union Labour Minister and accepted by the then Union Minister of Petroleum and Chemicals, Shri D. K. Barooah, in regard to the demand for the reinstatement of the victimised employees of the antibiotics project in Rishikesh raised by the Antibiotics Karmachari Union of the AITUC and the threatened strike demanding implementation of the same.

The Rishikesh Antibiotics project, an IDPL unit, is an important public sector undertaking manufacturing life-saving drugs. I shall request the Minister to make a statement as to what steps have been taken to implement the recommendations and thus avert the strike.

MR. SPEAKER: Will the hon. Minister make a statement?

THE MINISTER OF STATE IN
THE MINISTRY OF PETROLEUM
AND CHEMICALS (SHRI K. R.
GANESH): I shall make a state-
ment.